

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P. (S) No. 4496 of 2019

Meera Mahto & Others ... **Petitioners**

-Versus-

The State of Jharkhand & Others ... **Respondents**

With

W.P. (S) No. 813 of 2020

Sayoni Bose & Others ... **Petitioners**

-Versus-

The State of Jharkhand & Others ... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mrs. Ritu Kumar, Advocate (In WPS-4496/2019)
Mr. Rajendra Krishna, Advocate (In WPS-813/2020)
For the State : Mr. Karan Shahdeo, A.C. to S.C.-II (In WPS-4496/2019)
Mr. Kaushik Sarkhel, G.A.-V (In WPS-813/2020)
For the JSSC : Mr. Sanjay Piprawall, Advocate (In both cases)
For the JAC : Mrs. Richa Sanchita, Advocate (In both cases)

05/10.09.2020. Heard Mrs. Ritu Kumar and Mr. Rajendra Krishna, learned counsel for the petitioners, Mr. Karan Shahdeo and Mr. Kaushik Sarkhel, learned counsel for the respondent-State, Mr. Sanjay Piprawall, learned counsel for the respondent-Jharkhand Staff Selection Commission and Mrs. Richa Sanchita, learned counsel for the respondent-Jharkhand Academic Council.

The writ petitions have been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

At the outset, Mrs. Richa Sanchita submits that counter affidavit has been filed by the respondent-JAC in W.P. (S) No. 4496 of 2019. She further submits that counter affidavit has not yet been filed in W.P. (S) No. 813 of 2020. She seeks two weeks' time to file the counter affidavit.

Learned counsels for the respondent-State as well as the respondent-JSSC submit that although direction was given on 25.06.2020, but the counter affidavit has not been filed as yet. They further seek two weeks' time to file counter affidavits in both the writ petitions.

Time, as prayed for, is allowed.

Let these matters appear on 07.10.2020.

(Sanjay Kumar Dwivedi, J.)